

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 2/2021

(Arising out of impugned judgment and order dated 10-08-2020 in WC No. 30660/2000 passed by the High Court of Judicature at Allahabad)

DUNCANS INDUSTRIES LIMITED (NOW KNOWN AS)
KANPUR FERTILIZERS AND CEMENT LIMITED

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 189056/2023 - APPLICATION FOR PERMISSION
IA No. 99/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 98/2021 - EXEMPTION FROM FILING O.T.)

Date : 19-01-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Bimal Roy Jad, Sr. Adv.
Mr. Shiv Sagar Tiwari, AOR
Ms. Akansha Tiwari, Adv.
Mr. Hemant Sharma, Adv.
Ms. Preeti, Adv.
Mr. Awdesh Dubey, Adv.

For Respondent(s) Mr. Anil Kumar Mishra, AOR
Ms. Amiy Shukla, AOR

UPON hearing the counsel the Court made the following

O R D E R

Leave granted.

In the meantime, interim order will continue.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
ASSISTANT REGISTRAR